

°ITEM NO.4

COURT NO.6 SECTION XV  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. 3/2015 in  
Petition(s) for Special Leave to Appeal (C) No(s). 3539/2015  
(Arising out of impugned final judgment and order dated 28/04/2014  
in WP No. 14717/2013 passed by the High Court of Rajasthan at  
Jodhpur)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

TEJA RAM NAWAL

Respondent(s)

(Appln(s) for stay and office report)

Date : 15/07/2016 This matter was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

HON&#39;BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Pinky Anand,ASG

Ms. Sunita Sharma,Adv.

Mr. R.S. Nagar,Adv.

Mr. D. S. Mahra,Adv.

Ms. Kritika S.,Adv.

For Respondent(s) Mr. Awadhesh Kumar,Adv.

Ms. Nidhi,Adv.

UPON hearing the counsel the Court made the following

O R D E R

There shall be stay of further proceedings in the Contempt  
Petition No.102 of 2013 in Original Application No.295 of 2011  
pending before Central Administrative Tribunal, Bench at Jodhpur,  
pending further orders.

I.A. is disposed of.

(NARENDRA PRASAD) (RAJ RANI NEGI)

COURT MASTER

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